

The Government does not protect the interests of people working in the newspaper industry and the media as it should. The wage revision proposed in the newspaper industry by G.R. Majeethia Commission is yet to be finalized. There is no proper system for a periodic revision of wages. When a Wage Board is constituted, it takes many years to submit its report.

Therefore, Government needs to take urgent steps to finalize the wage revision and take urgent steps to announce interim relief to newspaper journalists in addition to the 30 per cent announced last year. Journalists in the electronic media may be included in the category of journalists immediately by taking suitable legislative measures.

**Demand for in inquiry into the alleged irregularities committed in the  
merger of the Bank of Rajasthan with the ICICI Bank**

SHRI RUDRA NARAYAN PANY (Orissa): Sir, as per the Reserve Bank of India's Notification the Bank of Rajasthan has merged with the ICICI Bank on the 13th of August, 2010. By this the pride of Rajasthan has been minimized. This bank was established in the year 1943, that is, before the establishment of the present State of Rajasthan. There were about 4000 employees and more than twenty lakh customers in the 467 branches of the bank spreading over the country. Almost two hundred branches of the Bank of Rajasthan Ltd. were working in the rural areas executing or implementing the Government programmes. Mewar Gramin Bank was sponsored by this bank. It is highly complained that in the process of amalgamation the guidelines of the RBI have been violated like anything. SEBI has also a lot of complaints against this merger. The deal has been made over Rs.3040 crores while the property and assets of the Bank of Rajasthan Ltd. is assessed over more than Rs.12,000 crores. Hence a CBI inquiry is highly demanded regarding this merger. Again I demand that the service conditions and salary structure of the Bank of Rajasthan employees and officers should be governed by the industry level bipartite settlements signed time to time. The present working hours of Bank of Rajasthan should not be changed. The reservation policy for the Scheduled Castes and the Scheduled Tribes should not be affected. There should not be any harassment in the name of transfers. The second option of pension should be implemented by the ICICI Bank Management. The Bank of Mewar (RRB) should be attached to any PSU bank.

**Demand for proper rehabilitation of tribals facing threat of  
eviction in Kerala**

SHRI PRAMOD KUREEL (Uttar Pradesh): Sir, in 2002, owing to the struggle organised by the tribal people before the Secretariat, the then Government made an agreement with agitating tribals to distribute 1-5 acres of land to them. On the basis of that agreement, the Government distributed one acre of land each to almost 300 tribal families in Chinnakanal within Idukki district. But, the places allotted to them were not fit for residence. Constant attack of wild elephants made the life of tribals miserable. Seven tribals were killed there by the

wild elephants. Thereafter, 98 tribal families fled from the area due to the attack of wild elephants.

After that, these 98 families became homeless and landless. The Government authorities failed to provide them with alternate land and housing. Thereafter, they put their huts in Government land at Perinchankutty in Udumbanchola taluk of Idukki district. They are staying there for several years. The police and other governmental authorities are harassing them with false cases and threats of forceful eviction. Their repeated request to legalise their stay in Perinchankutty and to allot *patta* of their land in which they have established their huts, has not been allowed till this day.

Appad village is situated in Sulthanbathery taluk of Wayanad district in Purakady village. There are 48 landless tribal families who have put up their temporary huts in 55 acres of forest land demanding allotment of land to the landless tribal families. The agitation started on 10th January, 2010. These tribals are facing constant threats of eviction from Kerala Government. They have not been given any land to live. I urge upon the Government to look into the problems of these tribal people and provide them relief urgently.

**Demand to scrutinize the expenditure under Special Component Plan  
for SCs/STs in various States**

**श्री अवतार सिंह करीमपुरी** (उत्तर प्रदेश): महोदय, देश की आज़ादी के 63 वर्षों के बाद भी अनुसूचित जातियों और अनुसूचित जनजातियों की आर्थिक स्थिति, उत्तर प्रदेश को छोड़कर बाकी देश में अच्छी नहीं है, क्योंकि देश व प्रदेशों की सरकारों के द्वारा जो नीति इन वर्गों के कल्याण के लिए बनायी जाती है, उनका अनुपालन नहीं हो पाता है। इसलिए सरकारी सुविधाओं से अभी भी ये वर्ग वंचित हैं।

महोदय, यह सदन की जानकारी में है कि अकेले दिल्ली प्रदेश के दलितों के कल्याण के लिए बनायी गयी योजना, स्पेशल कम्पोनेन्ट प्लान का करीब 745 करोड़ रुपया दिल्ली की सरकार ने राष्ट्रमंडल खेलों में व्यय में समायोजित कर दिया है। यानी, करीब 745 करोड़ की भारी-भरकम रकम, जो अनुसूचित जाति और अनुसूचित जनजाति के विकास व कल्याण पर खर्च होनी थी, वह रकम असंवेदनशील सरकार ने राष्ट्रमंडल खेलों पर खर्च कर दी है।

मान्यवर, सदन की आशंका है कि दिल्ली प्रदेश के अलावा और राज्यों में भी स्पेशल कम्पोनेन्ट प्लान की धनराशि दूसरे मदों में खर्च करके दलितों के साथ सौतेला व्यवहार किया जा रहा है, जिसके कारण देश का दलित वर्ग विकास की गति से दूर होता जा रहा है और स्थिति विस्फोटक होती जा रही है। किसी भी समय देश के हालात बेकाबू हो सकते हैं।

अतः मैं आपके माध्यम से सरकार से मांग करता हूँ कि सरकार उत्तर प्रदेश को छोड़कर बाकी सभी प्रदेशों व केन्द्र शासित प्रदेशों के स्पेशल कम्पोनेन्ट प्लान की खर्च हुई धनराशि की जाँच कराकर सदन को अवगत कराने की कृपा करे।

**Demand to take measures for curbing the alarming rate of  
maternal mortality in the country**

**DR. GYAN PRAKASH PILANIA** (Rajasthan): Sir, my Special Mention is relating to horrendous scenario of unsafe motherhood. The Maternal Mortality Ratio in India is 254 to 1,00,000 live births, ranging from 95 in Kerala to 580 in Assam. This is worst MMR in the sub -